

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 149/2023/EZ



In The Matter of:
Biswajit Mukherjee
... Applicant
Versus
Union of India & Ors.
... Respondents

AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 4, DIRECTOR
GENERAL & INSPECTOR GENERAL OF POLICE, WEST BENGAL POLICE.

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Filed by
S. Chakrabarti
SIBOJYOTI CHAKRABARTI
Advocate

25 SEP 2024

For The State of West Bengal
Email: subho.advocate@gmail.com
(M): 9007035534

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 149/2023/EZ

In The Matter of:

Biswajit Mukherjee

... Applicant

Versus

Union of India & Ors.

... Respondents

AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 4, DIRECTOR GENERAL & INSPECTOR GENERAL OF POLICE, WEST BENGAL POLICE.

I, Sri Anujit Biswas S/o Late Kumuda Prasanna Biswas, aged about 59 years, by faith-Hindu, by occupation- service and presently posted as Deputy Superintendent of Police (Law) and having office at Bhawani Bhawan, West Bengal Police Head Quarters, Kolkata: 700027, do hereby solemnly affirm and declare as follows:

1. That, I am the Deputy Superintendent of Police (Law) and look after this case and as such I am well acquainted with the facts and circumstances of the case. I have been duly authorized by the Respondent No. 4 to affirm this Affidavit on its behalf and as such, I am competent to do so.
2. That, this affidavit is being affirmed in pursuance to the solemn order passed by the Hon'ble Tribunal dated 10.01.2024 and 24.09.2024.

25 SEP 2024



3. That in paragraph No. 7 of the said order dated 17.10.2023 Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata directed Learned Advocate for State Respondents/West Bengal Pollution Control Board to take instructions in the matter and place before the Court the Guidelines, if any, framed by the State Respondents in compliance with the order dated 20.03.2020 passed in Original Application No. 101 of 2016 Biswajit Mukherjee Versus Union of India & Ors. as well as the order of the Delhi Bench of the National Green Tribunal dated 09.11.2020 and 01.12.2020 passed in Original Application No. 249/2020. The West Bengal Police Directorate is yet to receive the guidelines to be framed in compliance to the order dated 17.10.2023 of the Hon'ble National Green Tribunal. However, the Police Department takes necessary steps as per the notifications of the Environment Department and other competent departments issued time to time.

4. That in reference to the aforesaid order of Hon'ble National Green Tribunal dated 17.10.2023 in the instant Original Application, specifically referring to the direction passed in paragraph No. 7 of the said order, the Additional Secretary to the Government of West Bengal, Department of Environment issued a letter having memo. No. 2613/EN/3C-51/2023 dated 10.11.2023 to (i) Additional Chief Secretary, Department of Fire and Emergency Services, Govt. of West Bengal; (ii) The Principal Secretary, Micro, Small and Medium Enterprises and Textiles, Govt. of West Bengal and (iii) The Director General and Inspector General of Police, West Bengal Police, with request to provide the work accomplished till now for setting up of clusters for setting up of fire cracker units in different Districts.

Photocopy of the said memo. No. 2613/EN/3C-51/2023 dated 10.11.2023 is annexed herewith and marked with the letter 'R-1'.



25 SEP 2024

Since the matter regarding of setting up of clusters of fire cracker units in different districts does not fall within the ambit of Police Department, the Additional Secretary to the Government of West Bengal, Department of Environment was accordingly informed vide memo. No. 1077/Law Cell/ADM/HC/LC-1212/2023 dated 22.11.2023 mentioning that the Police Department is not concerned with the matter. However, after setting up of such clusters, the Police Department is duty bound to take care that no violation of law takes place and to comply the order of the Hon'ble Courts and rules framed by the competent departments issued time to time.

Photocopy of said memo. No.1077/Law Cell/ADM/HC/LC-1212/2023 dated 22.11.2023 is annexed herewith and marked with the letter'R-2'.

5. That in compliance with the directions passed by Hon'ble National Green Tribunal, Principal Bench in Original Application No. 249/2020 (Orders dated 09.11.2020 and pursuant to the orders issued thereon from the Department of Environment/West Bengal Pollution control Board, the following steps have been taken on behalf of the Director General and Inspector General of Police, West Bengal:

(a) All Superintendents of Police and all Commissioners of Police under West Bengal were directed to take all necessary steps for compliance of the relevant directives contained in the above mentioned vide Police WB Memo No. 337/LC || Adm/HC- 420/20 dated 10.11.2020.

Photocopy of the WB Memo No. 337/LC || Adm/HC- 420/20 dated 10.11.2020 is annexed herewith and marked with the letter 'R-3'.



25 SEP 2024

- (b) That in Writ Petitions being WPA No. 9184 of 2020 with WPA No. 9209 of 2020 and WPA No. 9256 of 2020, Hon'ble High Court, Calcutta in its order dated 10.11.2020, inter alia, issued direction pertaining to complete ban on display, sale, purchase and use of firecrackers in the festive season. In this connection the Environment Department, Government of West Bengal issued letters vide No. EN/1493/0-44/2019 dated 11.11.2020 and No. EN/1581/3C-25/2020 dated 27.11.2020 to ensure compliance on the Hon'ble High Court's Order on banning of fire crackers in the State.
- (c) Accordingly, all necessary steps were taken and, in this regard, a consolidated action taken report was filed before Hon'ble High Court, on 04.12.2020 by the Director General & Inspector General of Police, West Bengal.

Photocopy of the said report is annexed herewith and marked with the letter 'R-4'.

6. That, the Police Department is actively taking all necessary steps to its best to prevent production, storing and selling and use of the illegal fireworks and working hand to hand with other stake holder departments. In compliance to the Orders of the Hon'ble Tribunal, the West Bengal Police Directorate directed all the Superintendent of Police of all the Districts and Commissioner of Police of all Police Commissionerate under West Bengal Police to keep sharp vigil and in the event of violation to take stern action and also to submit monthly report for perusal of the Higher Authorities.

Copy of such monthly reports are annexed herewith and marked as marked with the letter 'R-5'.



25 SEP 2024

7. That it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to pass necessary Order/Orders as is deemed fit for the ends of justice.

Identified by me

Mr. Raju Akhela
Advocate
Regd No. P/354/04
State of West Bengal

Anujit Biswas
Deponent



Solemnly Affirmed & Declared
before me on identification

T. K. Day
T. K. Day, Notary
Allpore Judges' / Police Court, Cal-27
Reg. No. 1537/2000, Govt. of India

JAPAN KR. DEY
NOTARY
Allpore-Judges' / Police Court
Calcutta-700 027
Regn. No. 1537 / 2000

25 SEP 2024

25 SEP 2024

VERIFICATION

I, Sri Anujit Biswas S/o Late Kumuda Prasanna Biswas, aged about 59 years, by faith-Hindu, by occupation-service and presently posted as Deputy Superintendent of Police (Law) and having office at Bhawani Bhawan, West Bengal Police Head Quarters, Kolkata- 700027, do hereby solemnly declare and say as follows:-

1. That, I am Deputy Superintendent of Police (Law) and I am well acquainted with the facts and circumstances of the instant Original Application.
2. That, the statements made in paragraph 1 of this affidavit is true to my knowledge and belief.
3. That, the statements made in paragraphs 2 to 6 of this affidavit are my information derived from the records available in the office of the State Board which I verily believe to be true and the rest are my respectful submission before this Hon'ble Tribunal.



Identified by me

Adv. Rafe Ahmed
Advocate
Regd. No. P/354/04
State of West Bengal

Anujit Biswas
Deponent

25 SEP 2024

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Annexure - "A" K/1

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20

Government of West Bengal
Department of Environment

Prani Sampad Bhawan, 5th Floor, LB-2, Sect-III, Saltlake, Kolkata-106.

Memo No: 2613/EN/3C-51/2023

Date: 10/11/2023

To:

1. The Additional Chief Secretary
Department of Fire and Emergency Services, Govt. of West Bengal
2. The Principal Secretary
Micro, Small and Medium Enterprises and Textiles, Govt. of West Bengal
3. The Director General and Inspector General of Police
West Bengal Police

Sub: In the matter of Original Application No. 149/2023/EZ [Sri Biswajit Mukherjee & Anr Vs Union of India]

Sir

With reference to the above mentioned subject matter, please find enclosed herewith the order of the Hon'ble Tribunal dated 17.10.2023 in the matter stated above. [Copy enclosed].

As per Para No 7 of the said order the State Respondents and West Bengal Pollution Control Board are directed to place before the court the Guidelines, if any, framed by the State Respondents in compliance with the order dated 20.03.2020 passed in Original Application No. 101 of 2015 [Biswajit Mukherjee Versus Union of India & Ors] as well as the order of the Delhi Bench of the National Green Tribunal dated 09.11.2020 and 01.12.2020 passed in Original Application No. 249/2020, wherein the Hon'ble Tribunal has asked to submit guidelines describing the manner in which the licences could be issued for setting up of fire cracker units. [Copy of the NGT order dated 20.03.2020 enclosed].

You are further requested to provide the work accomplished till now for setting up of clusters for setting up of fire cracker units in different Districts.

I have been directed to request you to provide this Department the information desired above.

An early response is solicited for compliance of the order of the Hon'ble Tribunal.

Yours faithfully

Encl: As stated

Additional Secretary
to the Government of West Bengal

Copy forwarded for information to:

1. The Sr. PS to the Principal Secretary, Department of Environment, Govt. of West Bengal.
2. The Member Secretary, West Bengal Pollution Control Board

Additional Secretary
to the Government of West Bengal

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Annexure -

R/2 (137) (27)
R/2

WEST BENGAL POLICE DIRECTORATE
BHABANI BHABAN, ALIPORE
KOLKATA - 27

Memo. No. 1077/Law Cell
ADM/HC/LC-1212/2023

dated: 22/11/2023

To
The Additional Secretary
to the Government of West Bengal,
Department of Environment,
Prani Sampad Bhawan, 5th Floor, LB-2,
Sector-III, Salt Lake,
Kolkata-106.

Sub: Original Application No. 149/2023/EZ in the
matter of Sri Biswajit Mukherjee & Anr. -Vs-
Union of India.

Ref: Your memo. No. 2613/EN/3C-51/2023 dated
10.11.2023

With reference to the subject mentioned matter and your above referred letter requesting to provide work accomplished till now for setting up clusters for setting up of fire cracker units in different Districts, this is to draw your kind attention that the matter is not concerning to Police Department(West Bengal Police).

It may here be mentioned that in the matter of setting up of clusters for fire cracker units in different Districts, earlier, an affidavit was filed on behalf of the Addl. Chief Secretary-in-Charge, Micro, Small & Medium Enterprise and Textile Deptt., Govt. of West Bengal, before Hon'ble National Green Tribunal in connection with O.A. No. 101/2015/EZ, Biswajit Mukherjee -Vs- Union of India & Ors. which is reflected in order dated 16.04.2018. Copy of said order dated 16.04.2018 passed in OA No. 101/2015/EZ is enclosed for ready reference.



Additional Director General of Police(Legal)
West Bengal.

o/c

-(2)-

Memo. No. 1072/10 Law Cell
ADM/HC/LC-1212/2023

dated: 22/11/2023

Copy, for information and necessary action, to:

Shri Sibojyoti Chakraborti, Ld. State Advocate, 7, Old Post Office Street,
1st Floor, Room No.-14, Kolkata-700001 in reference to his letter dated
19.10.2023(e-mail: subho.advocate@gmail.com).



Additional Director General of Police (Legal)
West Bengal.

O/c

Issued Pursuant to
W. S. P. O.

Signature.....
Date.....

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

O.A. No. 101/2015/EZ

BISWAJIT MUKHERJEE

VS

UNION OF INDIA & ORS

CORAM: Hon'ble Mr. Justice S.P.Wangdi, Judicial Member
Hon'ble (Dr.) Nagin Nanda, Expert Member

PRESENT: Applicant : None
Respondent No. 1 : None
Respondent Nos. 2,4,5 to 7 : Mr. Bikas Kargupta, Advocate
Respondent No. 3 : Mr. Sibojyoti Chakraborti, Advocate

Date & Remarks	Orders of the Tribunal
<p>Item No. 1 16th April, 2018.</p>	<p>Affidavit filed on behalf of the Addl. Chief Secretary in-Charge Micro Small & Medium Enterprise and Textiles Deptt., Govt. of West Bengal, dated 27.2.2018 by Mr. Bikas Kargupta, Ld. Govt. Advocate, is ordered to be taken on record.</p> <p>The principal reason why this matter is still pending disposal is for the reason that the policy decision taken earlier by the Govt. of West Bengal had not yet been notified and certain amendments to incorporate one of the major requirements, i.e., to ensure that the fire crackers units are evenly distributed in different districts of the State for convenience of regulation of such units, had not been carried out. The object of issuing of such direction was</p>

essentially to ensure that firstly, there was no uncontrolled and unregulated establishment of fire cracker units jeopardising the security of the State and secondly to monitor pollution control and indiscriminate sale and bursting of fire crackers.

In the affidavit filed today, it appears that the State Government are taking steps to establish clusters for setting fire cracker units in different districts for which purposes in the first instance, areas have been earmarked in the South 24 Parganas and similar steps have been initiated for the districts of Hooghly, Howrah, Murshidabad and Burdwan. Let the State Respondents submit further report on the follow up action taken on this.

The involvement of the West Bengal Pollution Control Board is paramount considering the fact that the State is facing severe air pollution. We direct the State PCB to place before us the present status of the consents granted to the various units apart from the ones filed earlier.

List on 3.7.2018.

Justice S.P.Wangdi, JM
16-04-2018

Dr. Nagin Nanda, EM
16-4-2018

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Annexure - "B"
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Message

To: All CPs/ SPs/ SRPs -W- All Range DIGs -W- All Zonal IGP's -W- ADG, Western Zone -W- IGP, North Bengal Region -W- ADG (L & O), WB (.)

From: Police West Bengal (.)

Org. No. 795 / Law Cell
Adm/CR/LC-418/20

Dated 23 / 11 / 2020 (.)

Sub: Order dated 19.11.2020 of Hon'ble High Court, Calcutta passed in c/w WPA No. 9184 of 2020 & WPA No. 9209 of 2020 & WPA No. 9256 of 2020 (.)


Ref: This office earlier Org. No. 788/Law Cell dated 11.11.2020 (.)

Enclosed kindly find herewith the order dated 19.11.2020 of the Division Bench, Hon'ble High Court, Calcutta wherein the earlier order dated 10.11.2020 has been partially modified, on the basis of the application filed by the State praying for modification of the order dated 10.11.2020.

But the operative part of the order dated 10.11.2020 remains unchanged, State has to file report before the Hon'ble High Court by 07.12.2020.

In view of the above, you are requested to send your compliance report (signed and scanned copies) to the email id lawcellwbpd@gmail.com (Law Cell, West Bengal Police Directorate, Bhabani Bhawan) positively by 02.12.2020 at 14.00 Hrs. as DG & IGP, WB is to file report before the Hon'ble High Court by 07.12.2020.

Encl: As above.


Additional Director General of Police, Administration
West Bengal

a/c
Received
12/11/23

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Annexure - "A"
198 12
360

Message

To: All CPs/ SPs/ SRPs -W- All Range DIGs -W- All Zonal IGP's -W- ADG, Western Zone -W- IGP, North Bengal Region -W- ADG (L & O), WB (.)

From: Police West Bengal (.)

Org. No. 788 /Law Cell
Adm/CR/LC-418/20

Dated 11 / 11 /2020 (.)

Ref: Order dated 10.11.2020 of Hon'ble High Court, Calcutta passed in WPA No. 9184 of 2020 & WPA No. 9809 of 2020 & WPA No. 9256 of 2020 (.)

Please find the attached scanned copy of the order dated 10.11.2020 of Hon'ble High Court, Calcutta wherein Hon'ble Court has given the following directions to be followed during Kali Puja, Diwali, Chhat Puja & Guru Nanak's birthday celebration:-

1. No effort should be spared by the State, particularly the police, to take immediate appropriate steps against anyone seeking to sell or purchase firecrackers or the like or any such material which emanates smoke and has the propensity to pollute the air.
2. There is no bursting or display or the like of firecrackers and similar items during the festive season, including at the Kali Puja and Diwali, Chhat Puja and Guru Nanak's birthday celebrations.
3. Both the Kolkata Police and the State police should put up telephone numbers on their websites and on hoardings and boards prominently displayed across the city and the State, indicating effective numbers where complaints regarding the bursting of crackers may be made. Such numbers should be attended to so that the complaints are immediately addressed without the identity of the complainants being revealed. The relevant numbers should be put up on the website and display boards by November 12, 2020.

Apart from the above following guideline has been issued regarding celebration of Chhat Puja:-

- (i) In the pockets in the State where Chhat Puja is observed, particularly in and around the cities of Kolkata, Siliguri, Durgapur and Asansol, the State

1945
11/11/20

should make repeated announcements in the relevant areas requesting no more than two persons per family to attempt to visit any water body this year and for the rest of the family to observe Chhat Puja from home or in and around home.

- (ii) Long drawn processions should not be allowed and, in any event, the use of music, other than the dhak or small band, should not be allowed. Once the revelry that goes with blaring music is arrested, the processions are expected to be less.
- (iii) Persons intending to travel to a water body should come in vehicles upon maintaining the Covid protocol and without jostling with each other to get a toehold in the vehicle. The wearing of masks will be mandatory at all stages.
- (iv) Even when a vehicle, which may be a small tempo or lorry or the like comes to a water body or near the same, all persons should not be permitted to alight or go to the water body. Representatives from each vehicle, as may be deemed fit, should be allowed to go to the edge of the water body and perform the rituals in an ecologically friendly manner.

A para-wise compliance report on points 1, 2 & 3 and the guidelines for celebration of Chhat Puja should include following points:-

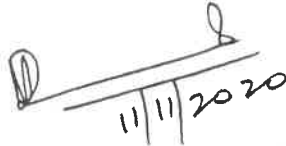
- a) Whether wide publicity was given to directions of the Hon'ble High Court, Calcutta.
- b) If any violation of the order has been detected, and if yes, what action has been taken including seizure, arrest etc.
- c) Whether telephone helpline number has been prominently displayed and notified on website where members of public can lodge complaint regarding bursting of crackers.
- d) Whether prompt action was taken on complaints received, if any.
- e) Whether guidelines regarding celebration of Chhat Puja have been widely publicised to create awareness in areas where it is observed.
- f) Whether copy of this order is conveyed to CEO/ Commissioner of Local Municipal body.

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358
127
1496

A compliance report on point no. 1, 2, 3 and observation of the guidelines during Chhat Puja be sent to this office through e-mail (lawcellwbpd@gmail.com) by 21.11.2020 repeat 21.11.2020 (.) The report should be personally drafted and signed by respective SP/ CP and be addressed to DG & IGP, West Bengal, West Bengal Police Directorate, Bhabani Bhawan, Kolkata-27 (.) DG & IGP, West Bengal is to file a compliance report by 24.11.2020 (.)

The senior supervising officers are requested to ensure strict compliance of the order (.)


11/11/2020

Additional Director General of Police, Administration
West Bengal

67c

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Annexure - u cⁿ

R/3

(268) 71

WEST BENGAL POLICE DIRECTORATE
BHABANI BHAVAN, ALIPORE
KOLKATA-27

Memo No. 337 / Law Cell
Adm/HC-420/20

Dated 10 / 11 / 2020.

To

1. All Superintendents of Police of all Districts/ Police Districts.
2. All Commissioners of Police of all Police Commissionerates (except Kolkata).
3. All Range Deputy Inspectors General of Police.
4. All Zonal Inspectors General of Police.
5. Additional Director General of Police, Law & Order, West Bengal.

Sub: Compliance of the order passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi in Original Application No. 249/2020, Tribunal on its own motion -Vs- The Ministry of Environment, Forest & Climate Change & Ors. with other matters.

Please find enclosed herewith the copy of order (date of hearing 05.11.2020, date of uploading of order 09.11.2020) passed by Hon'ble National Green Tribunal(NGT), Principal Bench, New Delhi in the subject mentioned matter wherein the Hon'ble NGT, inter-alia, has issued total ban against sale or use of all kinds of fire crackers from mid night of November 9- 10, 2020 to the mid night of November 30- December 1, 2020.

All Superintendents of Police and Commissioners of Police will please take all necessary steps for compliance of the relevant directives contained in paragraph-48 of the aforesaid order.

In this connection, the order of Hon'ble High Court, Calcutta dated 05.11.2020 passed in WPA No. 1984 of 2020, Ms. Anasua Bhattacharya -Vs- The State of West Bengal & Others, wherein Hon'ble High Court, inter alia, also banned sale, purchase, use/ display/bursting of any form of fire crackers, which has been communicated vide this office Org. No. 784/Law Cell//CR/LC418/20 dated 06.11.2020, shall prevail as observed by Hon'ble NGT in paragraph - 3 & 48(iv) of the order.

At paragraph-38 of the order, Hon'ble NGT observed poor/very poor Air Quality Index (AQI) in respect of the some cities/towns (NAC) in West Bengal like Asansole, Howrah, Siliguri. The concerned Commissioners of Police shall give special attention and extend all necessary assistance to other Government agencies to tackle air pollution so that there is improvement in AQI in the respective area.

Encl: As stated above.

10/11/2020

For Director General & Inspector General of Police,
West Bengal

Res. Insp. (268) 71


(2)

Memo No. 337/1(4) Law Cell
Adm/HC-420/20

Dated 10 / 11 / 2020.

Copy forwarded to:-

1. The Member Secretary, West Bengal Pollution Control Board.
 2. The Commissioner, Home & Hill Affairs Department, Police Establishment Branch, Nabanna, Howrah.
 3. The Commissioner of Police, Kolkata
 4. The Principal Secretary, Department of Environment, Government of West Bengal.
- For information and necessary action.


10/11/2020

For Director General & Inspector General of Police,
West Bengal

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Message

(265) 67

To: CPs of all Police Commissionerate in West Bengal (except Kolkata)/ SPs of all Districts/ Police Districts in West Bengal -W- All Range DIGs -W- All Zonal IGP's -W- ADG (L & O), WB (.)

From: Police West Bengal (.)

Org. No. 784 / Law Cell
Adm/CR/CC 418/20

Dated 06 / 11 / 2020 (.)

Sub: Order dated 05.11.2020 of Hon'ble High Court, Calcutta in WPA No. 9184 of 2020 in the matter of Ms. Anasua Bhattacharya and WPA.No. 9209 of 2020 in the matter of Ajoy Kumar De-Vs- The State of West Bengal & Others (.)

Please find the attached scanned copy of order dated 05.11.2020 of Hon'ble High Court, Calcutta wherein Hon'ble court has given the following directions regarding Kalipuja, Diwali, Jagadhatri Puja and Kartick puja for maintaining Covid protocol by the local people and to keep the citizen safe from contamination of Covid virus .

- i) All pandals will continue to be No-Entry Zones, including an area of five-metre beyond the pandals on all the open sides. Only dhakis will be permitted to occupy the space beyond the pandals and within the five-metre zone thereafter. Except for dhakis, the five-metre zone has to be kept completely free at all times.
- ii) For the smaller pandals, where the covered area excluding the dais is upto 150 square metre, only 10 persons may be in such covered area at any given point of time. For pandals with a covered area between 150 square metre and 300 square metre excluding the dais, the number of persons at any point of time may be 15. For bigger pandals, in excess of 300 square metre in area excluding the dais, a maximum of 45 persons can be within the pandals at any given point of time.
- iii) Sanitisers must be available at the puja pandals and wearing of masks will be mandatory within and around the pandal area. The distancing norm has to be maintained at all times both within the pandals and in an around the pandals.

Received
19/11/20

iv) Immersions should be low-key affairs and processions for such purpose will not be permitted. The use of bands and lights at the time of immersion will also remain prohibited. It will be open to the local Police to provide for staggered timings so that the immersion ghats are not overcrowded.

Hon'ble High Court Calcutta has further given direction to the police administration which runs as follows:

- a) There is no use or display or bursting of firecrackers at all during the Kali puja, Diwali, Chhat puja, Jagadhatri Puja and Guru Nanak's birthday celebrations.
- b) Police should maintain strict vigil to ensure that there is no sale or purchase of firecrackers of any form in the state, between now and the end of the month.
- c) Police should make every effort to confiscate firecrackers and any kind of like material which have the potential to pollute the air.
- d) The state will ensure that no fire crackers of any kind are brought into the state, except for immediate transit to another state.

Local police of Uttarpara, Barasat and other areas where Kalipuja is held in a big way, should inform/aware the citizen and organisers of the Kali Puja regarding the above noted directions.

Similarly, Police authority of Chandannagar, Krishnanagar and other places where Jagadhatri puja is celebrated in a big way, will sensitized the local citizen regarding the direction of the Hon'ble High Court. It is relevant in case of Kartick puja also.

Local Police will ensure that Kali puja will be observed at Dakshineswar Kali temple, Tarapith temple. Kalyaneswari temple under Kulti PS and other temples all over the State, after maintaining Covid protocol.

The order should be strictly implemented and compliance report may please be sent to the office, at the earliest.

for Additional Director General of Police, (Administration)
West Bengal

[Handwritten Signature] 06/11/2020

[Handwritten initials]

Annexure - "D" (363) (788) (20)

-378-

R/4

**WEST BENGAL POLICE DIRECTOR
BHABABNI BHAWAN, ALIPORE
KOLKATA - 700 027**

**Report of the
Director General and Inspector General of Police, West Bengal**

**Reference: WPA No. 9184 of 2020 in the matter of Ms. Anasua
Bhattacharya -Vs- State of West Bengal & Others,
with WPA No. 9209 of 2020 in the matter of Ajay Kr.
De -Vs- Government of West Bengal & Others and
WPA No. 9256 of 2020 in the matter of Doctors for
Patient & Another -Vs- State of West Bengal &
Others.**

On 10.11.2020, Hon'ble High Court, Calcutta was pleased to issue direction pertaining to complete ban on display, sale, purchase and use of firecrackers in the festive season and for controlling processions and crowd during Chhat Puja.

On receipt of the said order, the undersigned issued a circular vide Org. No. 788/Law Cell//Adm/CR/LC-418/20 dated 11.11.2020 to the Superintendents of Police of all districts / police districts, Superintendents of Police of Government Railway Police and Commissioners of all Commissionerates directing them to comply with the solemn order in letter and spirit and a compliance report be sent by 21.11.2020 copy of the said circular is enclosed herewith and marked with the letter "A". Apart from the circulation of the order and

Received
S. Singh
Adv.
09/12/20

strict compliance, they were asked to send reply on the following points:-

- a) Whether wide publicity was given to directions of the Hon'ble High Court, Calcutta.
- b) If any violation of the order has been detected, and if yes, what action has been taken including seizure, arrest etc.
- c) Whether telephone helpline number has been prominently displayed and notified on website where members of public can lodge complaint regarding bursting of crackers.
- d) Whether prompt action was taken on complaints received, if any.
- e) Whether guidelines regarding celebration of Chhat Puja have been widely publicised to create awareness in areas where it is observed.
- f) Whether copy of this order is conveyed to CEO/ Commissioner of Local Municipal body.

On 19.11.2020, on the basis of submission on behalf of the State, Hon'ble Court was pleased to allow to submit the said compliance report by 07.12.2020. The order dated 19.11.2020 was also circulated to all concerned vide Org. No. 795/Law Cell dated 23.11.2020. Copy of the circular is enclosed herewith and marked with the letter "B".

In response to the Org. No. 788/Law Cell dated 11.11.2020 and Org. No. 795/Law Cell dated 23.11.2020 the Superintendents of Police of all districts / police districts, Superintendents of Police of Government Railway Police and Commissioners of all Commissionerates sent compliance report to the office of Director General & Inspector General of Police, West Bengal. Photostat copies of few specimen reports received from the Superintendents of Police

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of all districts / police districts, Superintendents of Police of Government Railway Police and Commissioners of all Commissionerates are annexed hereto and collectively marked with the letter "C".

The reports reveal that the orders of this Hon'ble Court dated 10.11. 2020 was complied with in letter and spirit by the police administration and necessary legal actions were taken in time against the perpetrators whenever any incident of violation of the solemn order was reported.

Submitted before the Hon'ble Court in terms of the solemn order dated 10.11.2020.

Virendra
(Virendra) 4.12

Director General and Inspector General of Police
West Bengal



Government of West Bengal
Office of the Superintendent of Police,
Basirhat Police District, North 24 parganas.

Memo.No. 24501E

Date: 01/12/2020

To
The Additional Director General of Police,
Administration, West Bengal

Ref. Your good office Org No. 795/Law Cell Dated: 23.11.2020 and Your good office earlier
Adm/CR/LC-418/20

Org No .788/Legal Cell, Dated.11.11.2020 in connection with Order dated 19.11.2020 of
Hon'ble High Court, Calcutta passed in WPA No.9184 of 2020 & WPA No. 9209 of 2020 &
WPA No. 9256 of 2020.

All the Police station under Basirhat Police District has been made aware of the guidelines of
Hon'ble High Court Calcutta arising out of the WPA No.9184 of 2020 & WPA No. 9209 of
2020 & WPA No. 9256 of 2020 .in connection with Kali Puja , Diwali, Chhat Puja, Jagedhatri
Puja &Guru Nanak's birthday.

01. It is to appraise you of the fact that police under Basirhat Police District has promptly taken
action against any seller or buyer of firecrackers or any such material ,which may pollute the air
and imperil human lives .There has been continuous miking throughout P.S. area to make public
aware of the fact of the ill effects of firecrackers and to forewarn them of the subsequent legal
action . Police maintained strict vigil around the P.S. area on selling and purchasing firecrackers
during Kali Puja , Diwali, Chhat Puja, Jagedhatri Puja &Guru Nanak's birthday .festival and
took action immediately in the following cases.

- i) Basirhat PS Case No.-1201/20 dt,14.11.20 u/s.285/188 IPC read with Section
24/26 west Bengal Fire Services Act, 1950.
- ii) Basirhat PS Case No.-1202/20 dt,14.11.20 u/s.285/188 IPC read with Section
24/26 west Bengal Fire Services Act, 1950.
- iii) Basirhat PS Case No.-1192/20 dt,12.11.20 u/s.285/188 IPC read with Section
24/26 west Bengal Fire Services Act, 1950.
- iv) Basirhat PS Case No.-1193/20 dt,12.11.20 u/s.285/188 IPC read with Section
24/26 west Bengal Fire Services Act, 1950.
- v) Basirhat PS Case No.-1194/20 dt,12.11.20 u/s.285/188 IPC read with Section
24/26 west Bengal Fire Services Act, 1950.
- vi) Basirhat PS GDE No.-556,dt.9.11.2020.
- vii) Haroa PS Case No.-403/20 dt,14.11.20 u/s.188/285/286 IPC & 24/25 WB F.S
Act.
- viii) Haroa PS Case No.-399/20 dt,11.11.20 u/s.188/285/286 IPC & 24/25 WB F.S
Act.
- ix) Hasnabad PS Case No.-810/20 dt,15.11.20 u/s.188/285 IPC read with Section
24/26 west Bengal Fire Services Act, 1950.

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Annexure - a
DST (Law)
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ADGP (Admin)
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- x) Hasnabad PS Case No.809/20 dt.15.11.2020 u/s.188/285 IPC read with Section 24/26 west Bengal Fire Services Act, 1950.
- xi) Hemnagar PS GDE No.-244/20 dt,15.11.20.
- xii) Matia PS NCR No.-525/20 dt.13.11.20 u/s 24 WB FS Act.
- xiii) Matia PS Case No.-278/20 dt,15.11.20 u/s.188/285/286 IPC & Section 24 of WB F.S Act 1950.
- xiv) Matia PS NCR No.-529/20 dt.15.11.20 u/s 24 WB FS Act.
- xv) Minakhan PS GDE No.- 535/20 dt.13.11.2020.
- xvi) Minakhan PS GDE No.-565/20 dt.14.11.2020.
- xvii) Baduria PS Case No.-655/20 dt,13.11.20 u/s.188/285 IPC read with Section 26 of WB F.S Act 1950.
- xviii) Baduria PS Case No.660/20 dt.15.11.2020 u/s.188/285 IPC.
- xix) Hingalganj PS Case No.-188/20 dt,15.11.20 u/s.188/285/286 IPC & Section 24 of WB F.S Act 1950.
- xx) Swarupnagar PS GDE No.585 dt.13.11.2020.
- xxi) Swarupnagar PS GDE No.541 dt.12.11.2020.

Total 15 person were arrested and 321 Packet 120 Kgs. firecrackers were seized by all PS under Basirhat Police District.


02. There has been no incident of bursting or display or the like of firecrackers and similar items during Kali Puja , Diwali, Chhat Puja, Jagedhatri Puja &Guru Nanak's birthday festival season in the P.S areas under Basirhat Police District .Police remained extremely cautious during festival days, to check any breaching of the guidelines.

03. As per the guidelines , telephone number of all the Police station, were put up in large banner and hoardings and were widely publicized to lodge any complainant regarding bursting of firecrackers without revealing the identities of the complainant .Those complaints were immediately addressed and there has been teams formed dedicatedly involved in the process . The entire process of displaying telephone number was completed by 12th November.

04. Direction concerning the Chhat Puja were widely communicated among general public by making several announcements in the relevant areas and requesting them not to more than two persons in the family should visit water body . Long processions and use of loud music, dhaks are not allowed and such violation may attract penal action . While wearing of masks and social distancing need to be maintained while visiting water body , all persons in the vehicle should not alight in the water body and perform the rituals in eco friendly manner.

However there are no significant Chhat Puja celebrations in any areas under Basirhat Police District. In spite of the fact, police continued to watch over the area for any possible violation. And no such violation of Covid norms are took place under the jurisdiction of Basirhat Police District.

This is for your kind perusal.


09/12/20
Superintendent of Police
Basirhat Police District
Superintendent of Police
Basirhat Police District
North 24 Parganas

④ ZOE NR 185-188 381-

Annexure-354
A 42
1/12/2020



GOVERNMENT OF WEST BENGAL
OFFICE OF THE SUPERINTENDENT OF POLICE
MURSHIDABAD POLICE DISTRICT.

MEMO NO. 1057 /LC

DATE. 01/12/2020

To,
The Director General & Inspector General of Police,
West Bengal, West Bengal Police Directorate,
Bhabani Bhawan, Alipore,
Kolkata - 27

Ref: Your good office Org No. 795/ Law Cell//Adm/CR/LC - 418/20 dt. 23.11.2020 in c/w
earlier Org No. 788/Law Cell, dt. 11.11.2020.

Sub : Order dt. 19.11.2020 of Hon'ble High Court, Calcutta passed in c/w WPA
No. 9184 of 2020, WPA No. 9209 of 2020 & WPA No. 9256 of 2020.

Sir,

With reference to the above note, I would like to inform that -

1. All effort were taken against persons, who were selling or purchasing fire crackers or the like or any such material which emanates smoke and has the propensity to pollute the air. In this regard 24805 pieces of firecrackers and other air polluted materials were seized in this Police District by different PSs.

Three specific cases were also registered against sellers -

- (i) Nabagram PS Case No.311/20 dt. 06.11.20 u/s 286 IPC
 - (ii) Berhampore PS Case no. 1152/20 dt. 07.11.20 u/s 286 IPC + 9B Explosive Act. + 24/26 The WB Fire Service Act.
 - (iii) Lalgola PS Case No. 435/20 dt. 09.11.20 u/s 286 IPC
2. There was no bursting or display or the like of firecrackers and similar items during the festive season, under Murshidabad Police District.
 3. The telephone help line numbers of Police Stations, O/Cs, District Control Room and also the mobile numbers of Senior Police Officers have been displayed in the website of Murshidabad Police District. Hoardings, flexes were also placed on the prominent places in the villages and cities.

The observation of the guidelines regarding celebration of Chhat Puja have been obeyed properly.

(a) Yes, the wide publicity was given to direction of the Hon'ble High Court, Calcutta.

- (b) No violation of the order has been detected under Murshidabad Police District.
- (c) Telephone help line number has been prominently displayed and notified on website where members of public can lodge complain regarding bursting of crackers.
- (d) There is no complaint received before any PS under Murshidabad Police District regarding violation of guidelines of Hon'ble High Court, Calcutta.
- (e) Yes, the guidelines regarding celebration of Chhat Puja have been widely published to create awareness in areas where it is observed.
- (f) Yes, copy this order is conveyed to local Municipality Panchayet & other public places.

The Chhat Puja, Jagadhatri Puja & Guru Nanak Jayanti were celebrated in some places under the jurisdiction of Murshidabad Police District, maintained the guide lines properly as order passed by Hon'ble High Court, Calcutta in this respect. No complain was received at any Police Station under this Police District regarding the celebration of Chhat Puja, Jagadhatri Puja and Guru Nanak Jayanti observed in this year.

This is for favour of your kind perusal.

Yours faithfully,

[Signature]
Superintendent of Police
Murshidabad Police District

Superintendent of Police
Murshidabad P.D.
Dated: 01/12/2020

Memo No. 1057/1(3) LC

Copy forwarded to:

1. The Additional Director General of Police (Administration), West Bengal, West Bengal Police Directorate, Bhabani Bhawan, Alipore, Kolkata -700027. For kind information
2. The Inspector General of Police, South Bengal, West Bengal Police Directorate, Bhabani Bhawan, Alipore, Kolkata - 700027. For kind information.
3. The Deputy Inspector General of Police, Murshidabad Range, A/3 Part of City Cente, Kalyani, District - Nadia. For kind information.

Yours faithfully,

[Signature]
Superintendent of Police
Murshidabad Police District

Superintendent of Police
Murshidabad P.D.

21750/1



Government of West Bengal
Office of the Superintendent of Police
Bankura

Memo. No. 277 / Legal Cell

Date: 02/12/2020

To,
The Director General & Inspector General of Police,
West Bengal,
West Bengal Police Directorate,
Bhabani Bhawan, Alipore,
Kolkata - 700 027.

Sub: Compliance report

Ref: Org. No. 795/Law Cell/Adm/CR/LC - 418/20 Dated. 23.11.2020 and earlier
Org.No. 788/Law Cell/Adm/CR/LC-418/20 Dated. 11.11.2020 of Police, West Bengal

Sir,

With reference to the above, this is to submit that the Order dated. 10.11.2020 and Order dated.19.11.2020 passed by the Division Bench comprising of Their Lordships The Hon'ble Mr. Justice Sanjib Banerjee and Hon'ble Mr. Justice Arijit Banerjee, High Court, Calcutta in W.P.A.No. 9184 & W.P.A. No. 9209 of 2020 & W.P.A. No. 9256 of 2020 was communicated to all the Police Stations of Bankura district for strict compliance of the direction/guidelines passed by the Hon'ble Court.

Accordingly, the directions/guidelines were duly been complied with. As asked under above reference, furnishing herewith following para-wise replies in compliance with the directions /guidelines of the Hon'ble High Court, Calcutta:

Reply of point no. 1. In compliance with the order of Hon'ble High Court, Calcutta, every local Police Stations of Bankura district made sincere effort and taken appropriate steps in their respective P.S. jurisdiction against the sell /purchase of firecrackers or the like or against such material which emanates smoke and has the propensity to pollute the air.

Reply of point no. 2. There was no incident of bursting or display or the like of firecrackers and similar items during Kali Puja and Diwali, Kartick Puja, Chhat Puja, Jagadhatri Puja and Guru Nanak's birthday celebration in the P.S. areas under Bankura district.

Reply of point no. 3. Telephone no. 9083269343 was put up on the website of Bankura district Police from 12.11.2020 and on the display boards across the respective P.S. jurisdictions where members of public can lodge complaint regarding the bursting of crackers and for the purpose of attendance to so that the complaints are immediately addressed without the identity of the complainants being revealed.

Contd....

Action taken by Local Police Stations

Sl.No.	Name of P.S.	Firecrackers seized	Case No / NCR / GDE Ref.	No. of person (s) arrested	Remarks
1.	Chhatna P.S.	24 packets firecrackers (Seized on 12.11.2020 under proper seizure list)	Jhantipahari OP GDE No. 255 dated. 12.11.2020 and Chhatna P.S. NCR No. 728 dated. 12.11.2020 u/s 24 of W.B. Fire Service Act' 1950	1	PR has been submitted before the Ld. Court vide NCR No 728 / 2020 date. 12.11.2020 against 1 (one) accused person. (Sub Judice)
2.	Saltora P.S.	70 packets firecrackers (Seized on 08.11.2020 under proper seizure list)	Seized as unclaimed vide Saltora P.S. GDE No. 279 dated. 08.11.2020	None arrested	Sent prayer to the competent authority for disposal of seized firecrackers (Sub Judice)
3.	Patrasayer P.S.	23 pcs Gola (explosive), 500 grams loose ash colour explosive powder, Gachh Bomb (explosive) - 86 pcs, Tubri - 242 pcs, Loose sutli - 1.5 kgs (approx) Seized from the house of one Madhusudan Mukherjee s/o Late Satya Kinkar Mukherjee of Vill. Kushadwip P.S. Patrasayer Dist. Bankura (Seized on 13.11.2020 under proper seizure list)	Patrasayer P.S. Case No. 109/20 dated. 13.11.2020 u/s 188/285/286 IPC and 5 of Explosive Substance Act'1908	1	All the seized articles are kept in a safe house under Patrasayer P.S. for the interest of investigation of the case. Investigation of the case is continuing.
4.	Kotulpur P.S.	78 packets of firecrackers (Seized on 13.11.2020 under proper seizure list)	Kotulpur P.S. G.D.E. No. 732, date. 13.11.2020 and Kotulpur PS NCR No. 1090 / 20 date. 13.11.20 u/s 24 of W.B. Fire Service Act' 1950	1	PR has been submitted vide NCR No. 1090 / 2020 date. 13.11.2020 against 1 (one) accused person. (Sub Judice)

(3)

5.	Bishnupur P.S.	14 packets of fire crackers (Seized on 11.11.2020 under proper seizure list)	Bishnupur PS NCR No. 1027/2020 Date. 11.11.2020 u/s 24 of WB Fire Service Act.	2	PR has been submitted vide NCR No. 1027/2020 against 2 (two) accused persons (Sub Judge)
		30 packets of fire crackers (Seized on 14.11.2020 Under proper seizure list)	Bishnupur PS NCR 1043/2020 Date. 14.11.2020 u/s 24 of WB Fire Service Act.	2	PR has been submitted vide NCR No. 1043/2020 against 2 (two) accused persons (Sub Judge)
		30 packets of fire crackers (Seized on 14.11.2020 under proper seizure list)	Bishnupur PS NCR 1044/2020 Date. 14.11.2020 u/s 24 of WB Fire Service Act.	3	PR has been submitted vide NCR No. 1044/2020 against 3 (three) accused persons. (Sub Judge)
6.	Taldangra P.S.	250 packets of fire crackers (Seized on 14.11.2020 under proper seizure list)	Seized as unclaimed vide Taldangra PS GDE No-475 Date.14.11.2020	None arrested	Sent prayer to the competent authority for disposal of seized firecrackers (Sub Judge)
7.	Barjora P.S.	58 packets of Fire Cracker (Seized on 14.11.2020 under proper list)	Seized as unclaimed vide Barjora PS GDE No. 671 date 14.11.2020	None arrested	Sent prayer to the competent authority for disposal of seized firecrackers (Sub Judge)

Contd.....

Government of West Bengal
Department of Environment

Prani Sampad Bhawan, 5th Floor, LB-2, Sec-III, Saltlake City, Kolkata-106

No. EN/4970-44/2019

Date: Kolkata 11 November, 2020

From :: Chief Environment Officer
Govt. of West Bengal

- To::
1. Additional Chief Secretary
Panchayat & Rural Development Department
 2. Principal Secretary
Urban Development & Municipal Affairs Department
 3. Principal Secretary
Transport Department
 4. The Director General of Police & Inspector General of Police
 5. The Commissioner of Police, Kolkata
 6. The Chairman, West Bengal Pollution Control Board
 7. Member Secretary, West Bengal Pollution Control Board
 8. District Magistrate.....(All Districts)
 9. The Commissioner/Superintendent of Police
(All Commissionerates /Districts)

Sub: Diwali / Kali Puja / Chat / Jagadhatri Puja celebrations, 2020

- (i) West Bengal Prevention and Control of Water Pollution (Procedure for Immersion of Idol after Pujas) Rules, 2018
- (ii) The Hon'ble High Court's Order dated 05.11.2020 on the use of fireworks, etc.
- (iii) The Hon'ble High Court's Order dated 10.11.2020 on Chhat Puja

Sir/Madam

In connection with the ensuing Kali Puja / Chhat Puja/ Jagadhatri Puja festivals, I am directed to enclose a copy of the **West Bengal Prevention and Control of Water Pollution (Procedure for Immersion of Idol after Pujas) Rules, 2018** for compliance of immersion – related modalities. The water bodies shall have to be cleaned of all debris etc., restored to their original condition without a period of 48 hours without fail.

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2. The Hon'ble High Court, Calcutta in its Order dated 05.11.2020 (WPA 9184 of 2020 Ms. Anasua Bhattacharya -Vs- State of West Bengal &Ors.) has *inter alia* directed:

"the State should ensure that there is no use or display or bursting of firecrackers at all during the Kali Puja and Diwali celebrations. For this purpose, only wax or oil-based diyas would have to suffice, for the greater good of the citizens and in the larger public interest. This direction as to firecrackers will be effective all over the State and will cover not only the Kali Puja and Diwali celebrations, but also the Chhat Puja, Jagadhatri Puja and Guru Nanak's birthday celebrations thereafter." (Copy enclosed)

3. Regarding Chhat Puja, the Hon'ble High Court, Calcutta in its Order dated 10.11.2020 (WPA 9184 of 2020 Ms. Anasua Bhattacharya -Vs- State of West Bengal &Ors.) (copy enclosed) *inter alia* has given broad guidelines for Chhat Puja:

(i) *In the pockets in the State where Chhat Puja is observed, particularly in and around the cities of Kolkata, Siliguri, Durgapur and Asansol, the State should make repeated announcements in the relevant areas requesting no more than two persons per family to attempt to visit any water body this year and for the rest of the family to observe Chhat Puja from home or in and around home.*

(ii) *Long drawn processions should not be allowed and, in any event, the use of music, other than the dhak or small band, should not be allowed. Once the revelry that goes with blaring music is arrested, the processions are expected to be less.*

(iii) *Persons intending to travel to a water body should come in vehicles upon maintaining the Covid protocol and without jostling with each other to get a toehold in the vehicle. The wearing of masks will be mandatory at all stages.*

(iv) *Even when a vehicle, which may be a small tempo or lorry or the like comes to a water body or near the same, all persons should not be permitted to alight or go to the water body. Representatives from each vehicle, as may be deemed fit, should be allowed to go to the edge of the water body and perform the rituals in an ecologically friendly manner.*

4. The above matters are brought to your urgent personal attention for ensuring compliance.

Enc: as stated

Yours faithfully

(NIRAJ SINGHAL)
Chief Environment Officer



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R/S

Government of West Bengal
Office of the Deputy Superintendent of Police (HQ)
Jangipur Police District

Memo No-09 /Law Cell/JPD/2024

Date-18.09.2024

To,
The Deputy Superintendent of Police, Law,
Bhabani Bhawan, Alipore,
West Bengal Police Directorate,
Kolkata-700027.

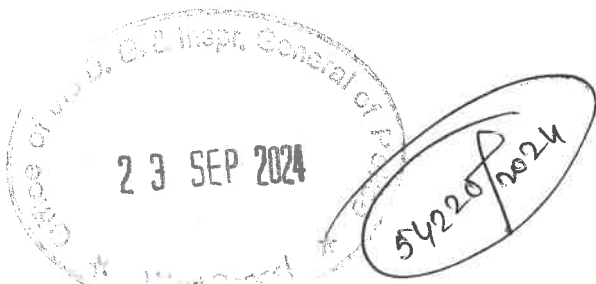
Ref: O.A No.158/2016 (EZ) of NGT, Principal Bench, New Delhi & Memo No.89/Law Cell/ADM/HC-721/16 dated-26/02/2021 & Org No.01/Law Cell/ADM/HC-721/16 dated.02.01.2020 of Additional Directorate General of Police (Administration), WB.

Sub: Implementation of the directives issued by Hon'ble National Green Tribunal (NGT) on O.A No.158/2016(EZ).

This is to inform you that Jangipur Police District has been created vide Go No 3828 PL/ PB/14 m-2018/19 (Pt-1) dt 31.12.2019 by the bifurcation of Murshidabad District.

All the directives passed by Hon'ble National Green Tribunal , Principal Bench, New Delhi is being complied the sound Meter and sound Calibrator supplied previously by West Bengal Pollution Control Board to every Police Station under Jangipur Police District are being utilized for such purpose.

Moreover, all the O/Cs and I/Cs of the respective Police Station under Jangipur PD have been clearly instructed to keep sharp vigil over any type of air as well as noise pollution and if detected, stern action to be taken complying the order of the Hon'ble National Green Tribunal. In this connection under all heads are "NIL".



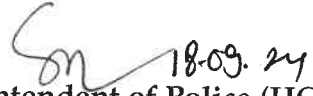
Action Taken in compliance with orders of Hon'ble National Green Tribunal (NGT)

Name of the Comm.- Jangipur Police District.

Report for the month of : June (01.08.2024 to 31.08.2024).

SL No.	Action.	Types of Violation								Remarks
		Community Noise Problems				Vehicular Noise Problems				
		Loudspeaker	DJ Boxes	Firecrackers	DG Set	Air-horn	Ti-Ti horn	Honking in Silence Zone	Hooter/Siren	
1.	No of cases lodged	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
2.	No. of Seizures	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
3.	No. of Prosecution	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
4.	No. of Arrest	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

Place: Jangipur PD
Date: 18.09.2024


Deputy Superintendent of Police (HQ),
Jangipur Police District.
Dy. Superintendent of Police, (HQ)
Jangipur Police District

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1	No. of cases lodged	-	-	1 (Details of Case reference attached in a separate sheet)	-	-	-	-	-	-	-	-	-	-
2	No. of seizures	-	-	-	-	-	-	-	-	-	-	-	-	-
3	No. of prosecution	-	-	-	13	-	-	-	-	-	-	-	-	-
4	No. of arrest	-	-	-	-	-	-	-	-	-	-	-	-	-

Superintendent of Police
DEB, Purba Medinipur

NB: TC Tamruk takes N/A

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Details of Firecracker				
Sl. No.	Name of PS	Case Reference	Details of Seized Articles	Details of Arrest
Details of seized DJ Boxes				
1		NIL	NIL	NIL
Details of Loudspeaker				
2	Kolaghat	Kolaghat P.S Case No.-635/24 Date-22.08.24 U/S-287/288 BNS read with section 9B the Explosive Act, 1884 and 24/26 of West Bengal Fire Service Act 1950	seized total 448 Kgs different types of fire crackers and explosive materials from his house.	NIL
3		NIL	NIL	NIL

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL, EASTERN ZONE
BENCH, KOLKATA

ORIGINAL APPLICATION NO.
149/2023/EZ

In The Matter of:

Biswajit Mukherjee

... Applicant

Versus

Union of India & Ors.

... Respondents

AFFIDAVIT ON BEHALF OF THE
RESPONDENT NUMBER 04,
DIRECTOR GENERAL & INSPECTOR
GENERAL OF POLICE WEST
BENGAL POLICE



SIBOJYOTI CHAKRABARTI

Advocate

For The State of West Bengal

Email: subho.advocate@gmail.com

(M): 9007035534.

25 SEP 2024